

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General, at Jammu)

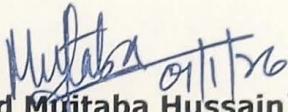
Subject : Resumption of practice as an Advocate.

NOTIFICATION

No: 01-01-2026/RG/LP Dated: 01-01-2026

It is hereby notified that Shri Koshal Kumar S/o Sh. Mool Raj Kotwal R/o Tondwa Tehsil and District Doda, bearing Certificate of Enrollment No. 390/93 dated 22nd February, 1993, who had voluntarily suspended his practice as an Advocate is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

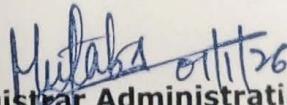
By Order.


(Syed Mujtaba Hussain)
Registrar Administration

No: 65-74 /RG/LP Dated: 01-01-2026 

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Bhaderwah.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Jammu.
6. President District Bar Association, Bhaderwah.
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri Koshal Kumar S/o Sh. Mool Raj Kotwal R/o Tondwa Tehsil and District Dodafor information.


Registrar Administration
